

tablished under an Act of the State Legislature of Orissa and as a matter of policy, the Central Government do not convert State Universities into Central Universities.

(c) and (d) Do not arise.

**Demand to set up Central Hospital at Bhubaneswar, Orissa**

1602. SHRI ANADI CHARAN DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any demand/proposal under the consideration of the Union Government to set up a Central Hospital at Bhubaneswar, in Orissa State; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SID-DHARTHA): (a) No, Sir.

(b) Does not arise.

**Report of Expert Committee to review Recommendations of Gujral Committee**

1603. SHRI VIJAY KUMAR YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Expert Committee appointed to examine the implementation of Gujral Committee Recommendations has since submitted its report; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The Report has been laid on the Table of Lok Sabha on 29-7-91.

**Pollution by Industries**

1604. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have identified the most polluting industries; if so, the details thereof;

(b) the action plans initiated for handling the problem; and

(c) the time frame set for achieving the total control of pollution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir. 17 categories of heavily polluting industries namely cement, thermal power plant, iron and steel, fertilizer, zinc smelter, copper smelter, aluminium smelter, oil refinery, distillery, pulp and paper (Large & Small), basic drugs, dye and dye intermediates, petrochemicals, tanneries, sugar, pesticides and pharmaceuticals, have been identified.

(b) The Government has taken the following steps for the prevention, abatement and control of pollution:

(i) Effluent and emission standards have been prescribed under the Environment (Protection) Act, 1986;

(ii) Networks of ambient air quality and ambient water quality monitoring stations have been set up;

(iii) Environmental guidelines have been evolved for siting and operation of industries;

(iv) Industries have been asked to comply with consent requirements of the State Pollution Control Boards to keep the discharge of effluents and emissions within the stipulated limits;